

And then my experience as Deputy Speaker is only for one year. Therefore, I feel that the House is even today taking a risk. My difference becomes greater when I recall to my mind the names of those predecessors of mine who have occupied this office before me. I wonder how great they were and how small I am. And when I think particularly of you who has occupied this chair for 8 long years the contrast becomes more marked and conspicuous. But I have this consolation that you would be there to guide and inspire me in this responsible task. I might take this opportunity of thanking you, Sir, for the inspiration and guidance that I have been getting during the last 12 months.

Sir, I am taking up this responsibility with confidence, not because I assume that I am equipped with any qualities required to fill this office, but because I have full faith in the generosity and large-heartedness of the members of this House as also in their keen anxiety to assist in the successful working of democracy and to uphold the noble traditions of this august House. From what I have seen of the hon. Members during the last 5 days I feel convinced that every one in this House has come with a burning desire to serve his countrymen and to help promote our parliamentary system. When I look back to the past year my confidence increases all the more as I recollect that I received full co-operation and assistance from all quarters of the House. I cannot remember of a single moment when I had to complain, though there may have been many occasions when I must have erred in my judgment. I was tolerated even then. I am obliged for that generosity and crave similar indulgence from the Members in future.

As for my conduct, if words can give any assurance, I do assure all sections here that I would try to dis-

charge my duties with impartiality and evenhanded justice. Whenever I falter, and that I must sometimes, I appeal to the Members, that this may not be construed as due to any lack of effort on my part to be fair, but only due to my human failings over which I may not have any control. If this indulgence is guaranteed to me, then I can assure the House that we will be proceeding with enthusiasm to maintain the dignity of this House and to serve the motherland for which we have recently taken our pledge. I thank the House again.

INDUSTRIAL DISPUTES (AMENDMENT) BILL*

The Minister of Labour and Employment and Planning (Shri Nanda): Sir, I beg to move for leave to introduce a Bill further to amend the Industrial Disputes Act, 1947.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Industrial Disputes Act, 1947".

The motion was adopted.

Shri Nanda: Sir, I introduce the Bill.

STATEMENT RE INDUSTRIAL DISPUTES (AMENDMENT) ORDINANCE

Shri Nanda: I lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Industrial Disputes (Amendment) Ordinance, 1957, as required under Rule 71(1) of the Rules of Procedure and Conduct of Business.

Statement

In a judgement delivered on the 27th November, 1956 the Supreme Court held that no retrenchment com-

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 17-5-57, pp. 187-170.